

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1509**

TO BE ANSWERED ON THE 25TH JULY, 2017/ SHRAVANA 3, 1939 (SAKA)

REHABILITATION PACKAGE FOR FAMILIES FROM POK

1509. SHRI OM BIRLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the funds allocated and utilised for the rehabilitation package for settlement of displaced families from Pakistan occupied Kashmir and Chhamb Niabat Areas by the Government during the last two years;

(b) whether the Government proposes to sanction some amount of cash relief to be paid on a monthly basis to all the families who opted for Indian citizenship subsequent to the exchange of enclaves between India and Bangladesh as recommended by standing committee; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The Government of India, on 22nd December, 2016, has sanctioned a package of Rs.2000 Crores for providing financial assistance of Rs.5.5 lakh per family to 36,384 displaced families of Pakistan Occupied Jammu and Kashmir area-POJK (1947) and Chhamb (1965 and 1971), living in Jammu and Kashmir.

Based on the authenticated details of the beneficiaries received from the State Government of Jammu and Kashmir, a total amount of Rs.100.14 Crore has been disbursed so far, by way of transferring the eligible amount of Central Assistance directly into the Aadhar linked bank accounts of eligible beneficiaries.

During 2016-17, an amount of Rs.9.33 Crore was allocated for this purpose and the same was fully utilized. For 2016-17, an amount of Rs.300 Crore has been allocated for this purpose, out of which Rs.90.81 Crore has already been utilized.

(b) & (c): Presently no such proposal is under consideration.
